

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1513
ANSWERED ON:06.03.2013
VIOLATION OF SAFETY NORMS BY PILOTS
Babbar Shri Raj

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has taken note of incidents of blatant violation of safety rules by senior pilots;
- (b) if so, the details thereof and the reasons therefor, case-wise, carrier-wise;
- (c) whether the Government has taken any action against pilots for such irresponsible behaviour;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor along with the other steps taken by the Government to check recurrence of such events?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) to (e): Yes, Madam. 46 pilots were involved in violation of safety rules during year 2012. The details are as follows:

i) 41 pilots tested alcohol positive during pre-flight medical examination for the consumption of alcohol while on duty during Year 2012. Air line wise details along with the action taken by the DGCA are Annexed.

ii) 01 pilot of M/s Air India had operated flights from 23.08.2012 to 31.08.2012 without a valid license.

The involved pilot was suspended for 02 months

iii) 02 pilots of M/s Jet Airways were involved in violation of safety rule where ~ Pilot in Command allowed trainee First Officer to occupy the right hand side seat in the cockpit during critical phases of flight.

The privileges of licences of both pilots were suspended for 03 months and in addition warning was issued.

iv) 02 senior pilots of M/s Jet Airways were involved in violation of safety rules, as deficiencies were observed in their training and subsequent assessment of the pilot.

Both the pilots were off rostered from flying duties for 30 days and in addition warning was issued.